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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 1197/86

Date of decision: 20.07.1992.

Shri Bachan Lal

...Applicant

versus

Union of India

...Respondents

For the Applicant

...Shri O.P. Gupta, Counsel

For the Respondents

...O.N. Moolri, Counsel

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*2. To be referred to the Reporters or not? *M*

Judgment(Oral)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

The learned counsel for the applicant states that the grievances of the applicant has been redressed by the respondents and, therefore, he does not wish to pursue the case any longer. In view of this, the application is disposed of without passing any orders.

There will be no order as to costs.

B.N. Dhundiyal
(B.N. DHUNDIYAL)
MEMBER(A)
20.07.1992

P.K. Kartha
(P.K. KARTHA)
VICE CHAIRMAN(J)
20.07.1992

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